

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

Original Application No: 357/94

Date of Decision: 8.7.1999

Smt. K.L. Rohra & Ors.

Applicant.

Shri S. Natarajan

Advocate for
Applicant.

Versus

Union of India & Ors.

Respondent(s)



Shri J.P. Deodhar

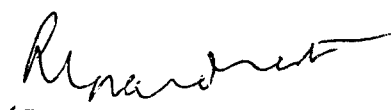
Advocate for
Respondent(s)

CORAM:

Hon'ble Shri. Justice R.G. Vaidyanatha, Vice Chairman

Hon'ble Shri. D.S. Baweja, Member (A)

- (1) To be referred to the Reporter or not? 
- (2) Whether it needs to be circulated to other Benches of the Tribunal? 


(R.G. VAIDYANATHA)

VICE CHAIRMAN

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI

OA.NO. 357/94

Thursday this the 8th day of July, 1999

CORAM : Hon'ble Shri Justice R.G.Vaidyanatha, Vice Chairman
Hon'ble Shri D.S.Baweja, Member (A)

1. Smt. Komal L. Rohra
2. Smt. Chitra Hariharan
3. P.C. Luvy
4. M. Sivadasan
5. K. Venugopal
6. Smt. Ananthalakshmi S.
7. Smt. Subhalakshmi M.
8. Smt. Indira Rajegopal
9. C.N. Nair
10. Lalitha Subrahmanyam
11. Smt. Mena Anerthan
12. Smt. V.R. Iyer
13. P. Narayanan
14. C.M. Sunny
15. Mrs. S. Sankaran
16. Mrs. Janaki Ramachandran
17. S.G. Paranjpe
18. Kum. C.K. Annamkutty
19. Smt. Mariamma John

All working as Stenographers
Gr. III in BARC, Bombay.

Address for service :

Smt. Komal L. Rohra,
C-32/Aram Society
Vakola, Santa Cruz East,
Bombay.

... Applicants

By Advocate Shri S. Natarajan

V/S.

1. Union of India through
Secretary, Department of
Atomic Energy, CSM Marg,
Bombay.
2. The Controller,
Bhabha Atomic Research Centre,
Central Complex, Trombay,
Bombay.



3. The Head Personnel Division,
Bhabha Atomic Research Centre,
Central Complex, Trombay,
Bombay.

... Respondents

By Advocate Shri J.P.Deodhar

ORDER (ORAL)

(Per: Shri Justice R.G.Vaidyanatha, VC)

This is an application filed by the applicants for a direction that promotion from Stenographers Grade III to Stenographers Grade II should be done only on the basis of seniority-cum-fitness and without prescribing any test of higher standard for the purpose of promotion.

Respondents have filed reply opposing the application.

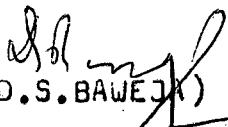
When we started the application for final hearing today, the learned counsel for the respondents on instructions submits that a decision has been taken at the highest level for withdrawing the test for promotion quota (seniority-cum-fitness quota) from Grade III to Grade II Stenographers and necessary Government orders are issued shortly. He submits that the orders may be issued within a period of two months.

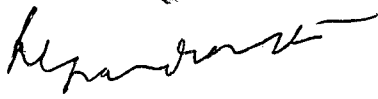


In view of the statement made by the learned counsel for the respondents, applicants' counsel submits that if such an order is issued, the OA. becomes infractuous and may be disposed of.

With the consent of both the counsels and in view of the stand of the administration as now made out by the learned counsel for the respondents, we find that the OA. has now become infractuous and is accordingly disposed of.

No order as to costs.


(D.S. BAWEJA)
MEMBER (A)


(R.G. VAIDYANATHA)
VICE CHAIRMAN

mrj.